

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

208. CP/3032(MB)2018

IN THE MATTER OF

Sakhi Raimondi Valve India Ltd.

... Petitioner

Vs

Roc Mumbai

... Respondent

U/s 441 of the Companies Act, 2013

Order Delivered on 24.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Siddha Pamecha (VC)

For the RoC: Ms. Rujuta Bankar (VC)

ORDER

Ld. RoC has pointed out that in the present Petition deserves to be dismissed as the default has been committed with respect to non-holding of AGMs, non-filing of Financial Statements and also non-filing of Annual Returns and each being a separate cause, the Petitioner should file separate petition seeking relief individually. Though the prayer only deals with respect to default committed under Section 96 i.e. non-holding of AGMs. The Counsel for the Petitioner prays for a short adjournment so as to seek instructions whether to withdraw the present Petition and file fresh one or press the present petition only qua Section 96. Adjourned to **05.06.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/